

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No. 112/2021
(S.W.P. No.700/2016)

Friday, this the 23rd day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Hafizullah Khan, aged about 42 years
s/o Abdul Aziz Khan
r/o Badwan Gurez Bandipora

..Applicant
(*Nemo* for applicant)

VERSUS

1. State of J&K through
Commissioner/Secretary to
Government, Forest Department,
Civil Secretariat, Jammu/Srinagar
2. Director, Forest Protection Force,
J & K Govt. Jammu
3. Joint Director,
Forest Protection Force,
Kashmir, Srinagar
4. Deputy Director,
Forest Protection Force,
Bandipora, Kashmir

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

Mr. Sudesh Magotra, learned Deputy Advocate General submits that the grievance of the applicant has since been redressed, through specific orders passed during the pendency of SWP (T.A. No.112/2021). Accordingly, it is dismissed as infructuous. There shall be no order as to costs.



(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 23, 2021
/sunil/rk/sd/